

ADVOCATES (SECOND AMENDMENT)  
BILL

## (I) Report of Select Committee

SHRI R. D. BHANDARE : I beg to present the Report of the Select Committee on the Bill further to amend the Advocates Act 1961.

## (ii) Evidence

SHRI R. D. BHANDARE : I beg to lay on the Table a copy of the Evidence given before the Select Committee on the Bill further to amend the Advocates Act, 1961.

श्री मोलहू प्रसाद (बांसगांव) : अध्यक्ष महोदय, मुझ को आप से एक निवेदन करना था। कल जो कागज पत्र सभा पटल पर रखे गये थे उन में से आइटेम नं० 4 और 5 की प्रतियां हम को नहीं मिली हैं। वह हम को दिला दी जायें क्योंकि वह नीति सम्बन्धी चीजें हैं।

अध्यक्ष महोदय : इस को मैं देखूंगा।

12.43 hrs.

COMMISSIONS OF INQUIRY  
(AMENDMENT) BILL

SHRI N. K. P. SALVE (Betul) : I beg to move the following :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, in the vacancy caused by the resignation of Shri Sheel Bhandra Yajee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, in

the vacancy caused by the resignation of Shri Sheel Bhandra Yajee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

*The Motion was adopted*

12.44 hrs.

## MOTIONS RE : REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES ; AND COMMITTEE ON UNTOUCHABILITY Contd.

MR. SPEAKER : Further consideration of the following motion moved by Shri Govinda Menon on 20 May 1970, namely :

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years, 1966-67, 1967-68 and 1968-69, laid on the Table of the House on 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

and further consideration of the following motion moved by Shri Suraj Bhan on 20th May 1970, namely :

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I—V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, इस के बारे में मुझ को कुछ कहना है। कल आप की अनुपस्थिति में हम लोगों की तरफ से मांग की गई थी कि अनुसूचित जातियों और आदिम जातियों सम्बन्धी प्रतिवेदन पर चर्चा का समय बढ़ाया जाये।

अध्यक्ष महोदय : आप देर में आये, इस के बारे में बतलाया जा चुका है। इस के बाद मैं समझता हूँ कि हम को किसी न किसी शनिवार को बैठना पड़ेगा ताकि जो टाइम ज्यादा लिया गया है हम उस को पूरा कर दें।